

Central Administrative Tribunal  
Principal Bench, New Delhi

OA No. 4242/2017

New Delhi, this the 14th day of January, 2020

**Hon'ble Mr. S.N.Terdal, Member (Judicial)**  
**Hon'ble Mr.Mohd. Jamshed, Member (Administrative)**

1. Parmod Kumar  
S/o Suraj Bhan  
Aged 33 years  
R/o House No.407/22  
Gali No. 2, Dev Colony Rohtak  
Haryana
2. Sunny Malik  
S/o Sh. Sukhbir singh Malik  
Aged 33 years  
R/o Housew nO.776  
Sector-1, Rohtak  
Haryana
3. Sandeep Khatri,  
S/o Yashpal Singh  
Aged 35 years  
R/o House No.690/24  
Arya Nagar, Sonepat  
Haryana 131001
4. Lata Punia  
S/o Raj Gopal  
Aged 33 years  
R/o House no. 1/9 old staff quarter  
Manak Bhawan, 9 Bahadur Shah Zafar Marg  
Delhi. -Applicants

(By Advocate: Ms.Amita Singh Kalkal, Mr.Avesh Chaudhary)

**Versus**

1. Govt.of NCT  
Through its Chief Secretary  
Department of Education  
Old Secretariat, Delhi

2. Delhi Subordinate Service Selection Board  
Through its Secretary  
UTCS Building, Vishwas Nagar,  
Shadara, Delhi-110032.. - Respondents

(By Advocate: Ms Sarita Aggarwal)

**O R D E R (ORAL)**

**By Hon'ble Mr. S.N. Terdal, Member(J):-**

Heard Ms.Amita Singh Kalkal, learned for the applicants and Ms. Sarita Aggarwal, learned counsel for the respondents as well.

2. The relief(s) prayed for in this OA are as under:-

- i) allow the present Original application
- ii) direct the respondents to grant benefit of age relaxation in the upper age limit to the Applicants and direct all consequential benefits given of the applicants in terms of the aforesaid prayer
- iii) quash the rejection notice dated 07.11.2017 in so far as the Applicants has been declare overage
- iv) Pass such other order or orders as are deemed fit and proper in ther facts and circumstances of the case.

3. The relevant facts of the case are that the applicants applied for the post of Physical Education Teacher in sports quota and they have uploaded the requisite certificates to show that they are meritorious sports persons but however their certificates were not in proper prescribed form as per DOP&T's OM dated 04.08.1980 read with

12.11.1987. After filing the OA, however, the applicants have filed their requisite certificates in prescribed form also.

4. Learned counsel for the applicants further submitted that in identical case of Shri Amit Yadav this Tribunal in OA No.4000/2017 on 06.12.2018 allowed the said OA quashing the rejection notice and directed the respondents to recommend the names of the applicants. The relevant portion is extracted below:-.

“8. In view of the above, we quash and set aside Annexure A-1 Rejection Notice No. 203, qua the applicant (Roll No. 12604828). We direct DSSSB to recommend his name for appointment to the user Department in case he is qualified for the post of PET- Post Code 210/14 on the basis of his merit position. This shall be done within a period of two months the date of receipt of a copy of this order.

9. The OA accordingly stands disposed of. No costs.”

5. The Hon'ble High Court of Delhi has upheld the said order of this Tribunal passed in the case of Amit Yadav ( OA No. 4000/2017) in its order dated 11.10.2019 in W.P.( C) No. 10783/2019 [ **Govt. of NCT of Delhi and Anr. vs. Amit Yadav**].

6. In view of the same, the OA is allowed and rejection notices dated 07.11.2017 with respect to all the applicants are set aside and respondents are directed to recommend the names of the applicants and other respondents are directed to

take necessary steps within a period of three months from the date of receipt of a certified copy of this order. No order as to the costs.

**(Mohd. Jamshed)**  
**Member(A)**

**(S.N. Terdal)**  
**Member (J)**

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